

HIGH COURT FOR THE STATE OF N THE HIGH COURT FOR THE STATE OF
TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 21321 OF 2022

Between:

Baddam Ramya, D/o. Purushotham Reddy, aged about 20 years, R/o. G-1, Anvitha
Residence, Shanker Nagar, Peerjadiguda, R.R. District.

...PETITIONER

AND

1. The State of Telangana, Rep., by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, BRKR Bhavan, Tank Bund, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences (KNRUHS), Rep. by its Registrar, Warangal, Warangal District, Telangana State.
3. The State of Telangana, Rep., by its Secretary, Youth Advancement Tourism and Culture (Sports) Department, Secretariat, BRKR Bhavan, Tank Bund, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ order or direction, more particularly one in the nature of writ of mandamus, to declare the action of the respondents in not providing sports quota reservation to the MBBS and BDS Courses, by discontinuing the same and providing sports quota reservation to all professional courses like Engineering, Agriculture and B-Pharmacy etc., Vide G.O.Ms.No.2 Youth Advancement Tourism and Culture (Sports) Department, Dt. 22/09/2020 and para 1(g) of the Notification dt.29/10/2020, for admission into MBBS and BDS courses for the academic year 2020-2021 in the State of Telangana, not making

admissions under sports category as illegal, arbitrary, discriminatory, unconstitutional and violation of Articles 14 and 16 of the Constitution of India and consequently, set aside the impugned G.O. Ms. No.2 Dt. 22/09/2020 and consequential notification to the extent of discontinuing sports quota reservation for admission into MBBS and BDS courses and consequently direct the respondents to provide sports quota reservation for admission into MBBS and BDS courses as per the statutory rules, on par with other professional courses and also as per the law laid down by this Honorable Court in W.P.No.22700 of 2018 dt.24/08/2018 and consider the case of the petitioner for admission into MBBS Course under sports quota for the academic year 2020-2021.

IA NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider the case of the petitioner for admission into MBBS course under sports quota, as per the statutory rules, by suspending the impugned G.O.Ms.No.2, Dt. 22/09/2020 and consequential para 1(g) of Notification Dt. 29/10/2020, for admission into MBBS and BDS Courses for the academic year 2020-2021, to the extent of discontinuing sports quota and not providing reservation pending disposal of the above writ petition.

Counsel for the Petitioner : SRI POODATTU AMARENDER

**Counsel for the Respondent No.1 : SRI P.SHRAVAN KUMAR GOUD,
GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent Nos.2 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

Counsel for the Respondent Nos.3 : GP FOR TOURISM, CULTURE & SPORTS

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.21321 of 2022

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Poodattu Amarender, learned counsel appears for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner has assailed the validity of the action of the respondents in not providing for sports quota reservation to the candidates for admission to MBBS and BDS Courses for the academic year 2020-21.

3. In pursuance of the interim order dated 26.04.2022 passed by a Bench of this Court, the petitioner had admitted in the stray round of counselling for the aforesaid academic year.

4. Therefore, the issue involved in the Writ Petition has been rendered academic and no effective relief can be granted to the petitioner at this point of time.

5. Accordingly, the Writ Petition is disposed of, however, keeping the question of law to be open to be agitated in an appropriate proceeding.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, State of Telangana, BRKR Bhavan, Tank Bund, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences (KNRUHS), Warangal, Warangal District, Telangana State.
3. The Secretary, Youth Advancement Tourism and Culture (Sports) Department, State of Telangana, Secretariat, BRKR Bhavan, Tank Bund, Hyderabad.
4. One CC to SR: POODATTU AMARENDER, Advocate. [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
6. Two CCs to GP FOR TOURISM & CULTURE, High Court for the State of Telangana. [OUT]
7. One CC to SR: A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
8. Two CD Copies.

BSK

GJP

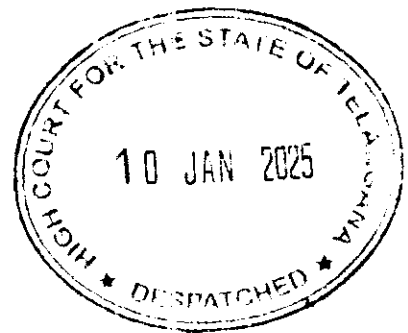
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HIGH COURT

DATED:18/10/2024

ORDER

WP.No.21321 of 2022



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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28/12/24.

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